Reservation of posts for Scheduled Castes/Tribes in the Department of Atomic Energy

1092. SHRI N. H. KUMBHARE: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) what as the categories of posts in the Atomic Energy Commission which have been given exemption from the rules regarding the reservation in services for Scheduled Castes and Scheduled Tribes:

(b) what is the number of such posts in each category;

(c) how many categories are not concerned with scientific research; and

(d) whether Government propose to consider withdrawal of exemption given to such categories?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) All gazetted scientific and technical posts under the Department have been exempted from the purview of the orders regarding reservations for Scheduled Castes and Scheduled Tribes.

(b) The required information is being collected and will be laid on the Table of the House.

(c) All exempted posts are concerned with the scientific research.

(d) A limited proposal to bring the lowest categories of these $post_s$ within the purview of the reservation orders is under consideration.

Application of H.M.T. Ernakulam for setting up printing and paper cutting machines factory

1093. DR. K. MATHEW KURIAN: SHRI VISWANATHA MENON:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Hindustan Machine Tools, Ernakulam had applied for grant of industrial licence for the establishment of a printing and paper cutting machines factory;

(b) whether Government have taken a decision in this regard; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) Printing machinery is not a scheduled industry and does not, therefore, require a letter of intent or industrial licence.

(b) and (c) Do not arise. However, HMT have been manufacturing items of Printing Machinery in their Kalamassery unit from 1972-73.

Application of Cooperative Sugar Ltd., Chittoor for setting up a Confectionery Unit

1034. DR. K. MATHEW KURIAN: SHRI HAMID ALI SHAMNAD: SHRI A K. REFAYE:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Co-operative Sugar Limited. Chittoor had applied for an industrial licence, in 1971 for setting up a confectionery unit:

(b) if so, whether Government have taken a decision on the above application; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURIA): (a) Yes, Sir.

(b) Yes, Sir. An Industrial Licence was issued to M/s. Cooperative Sugars Limited on the 22nd March, 1974.

(c) Does not arise.